GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2872 TO BE ANSWERED ON 28.12.2018

PRADHAN MANTRI MAHILA SHAKTI KENDRA

2872.	SHRI SHRIRANG APPA BARNE:	SHRI LAKHAN LAL SAHU:
	DR. PRITAM GOPINATH MUNDE:	SHRI ANANDRAO ADSUL:
	SHRI VINAYAK BHAURAO RAUT:	SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Pradhan Mantri Mahila Shakti Kendra scheme is being implemented through the State Government/UT administration on cost sharing basis and if so, the details thereof;
- (b) whether some States have not contributed their share of funds for the implementation of the women centric schemes and if so, the names of these States and the action taken by the Union Government thereon;
- (c) whether certain States have sent proposals for setting up of more number of such centres under the scheme and if so, the details of the proposals received and approved along with the funds released during the last three years and the current year, State/UT-wise including Tamil Nadu, Maharashtra and Punjab; and
- (d) whether the Government further proposes to set up these kendras through women Sarpanchs at village level and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVLOPMENT (DR. VIRENDRA KUMAR)

- (a): Government of India approved implementation of Mahila Shakti Kendra Scheme from 2017-18 to 2019-20 to empower rural women through community participation. The Scheme is implemented through the State Government/UT Administration with a cost sharing ratio of 60:40 between Centre and State except for North East & Special Category States where the funding ratio is 90:10. For Union Territories 100% central funding is provided.
- (b): Requisite approval for implementation of Mahila Shakti Kendra Scheme is pending from Odisha, West Bengal, Madhya Pradesh, Delhi, Goa, Haryana, Himachal Pradesh, Maharashtra, Sikkim, Bihar, Arunachal Pradesh, Kerala and UT of Lakshadweep. Accordingly, the State Governments have been requested at regular intervals for expediting the matter through Video Conferencing and letters. The latest Video Conferencing was held during 11th -12th December 2018 and Chief Secretary of the respective States were requested vide letter dated 26th November 2018.
- (c): No Madam. Funds were released/authorised for implementing Mahila Shakti Kendra Scheme as per approved scheme guidelines during FY 2017-18 & 2018-19. Details of funds released State/UT-wise including Tamil Nadu, Maharashtra and Punjab is **Annexed**.
- (d): No such proposal is envisaged.

Funds released under Mahila Shakti Kendra (Scheme) State/UT- Wise 2017-18 & 2018-19					
	· · · · · · ·		(Amt. in Rs. Lakh		
SI. No.	State/UT	FY 2017-18	FY 2018-19		
1	Andaman & Nicobar	10.9	Nil		
2	Andhra Pradesh	7.39	277.2		
3	Arunachal Pradesh	Nil	151.35		
4	Assam	980	Nil		
5	Bihar	1022.2	25.83		
6	Chandigarh	10.9	13.99		
7	Chhattisgarh	863.19	7.28		
8	Dadra & Nagar Haveli	10.9	Nil		
9	Daman & Diu	10.9	6.15		
10	Delhi (UT)	Nil	Nil		
11	Goa	Nil	Nil		
12	Gujarat	49.1	206.63		
13	Haryana	Nil	6.91		
14	Himachal Pradesh	Nil	124.18		
15	Jammu and Kashmir	22.5	241.71		
16	Jharkhand	1776.36	Nil		
17	Karnataka	10.8	150.78		
18	Kerala	Nil	74.26		
19	Lakshadweep	10.9	Nil		
20	Madhya Pradesh	Nil	479.02		
21	Maharashtra	Nil	144.63		
22	Manipur	137.34	33.21		
23	Meghalaya	61.31	158.85		
24	Mizoram	117.82	155.70		
25	Nagaland	95.13	176.00		
26	Odisha	Nil	737.95		
27	Puducherry	54.06	Nil		
28	Punjab	Nil	87.50		
29	Rajasthan	74.9	278.24		
30	Sikkim	Nil	99.85		
31	Tamil Nadu	36.18	210.32		
32	Telangana	13.2	288.62		
33	Tripura	19.9	125.50		
34	Uttar Pradesh	Nil	362.13		
35	Uttarakhand	18.89	226.14		
36	West Bengal	24.37	453.62		
Grant Total		5439.14	5303.55		

Statement referred to in reply to Part (c) of Lok Sabha Unstarred Q. No. 2872 due for 28.12.2018.